

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


Co.Appeal 22/NCLT/AHM/2020

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2020**

Name of the Company: Department of Income Tax  
V/s  
Bhalchandra Properties Pvt Ltd & Anr

Section of the Companies Act : Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mithili	Mella	ADV FOR IT	
2.				

**ORDER**


The Appellant is represented through learned counsel.

On the request of the Learned Lawyer for the Appellant, the matter is adjourned.

List the matter on 10.02.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER TECHNICAL

Dated this the 8th day of January, 2020

  
**MANORAMA KUMARI**  
MEMBER JUDICIAL